

E-FILING NOTIFICATION

It is notified that the facility of e-filing of cases (all types of cases) in Principal District Court including all the Court's in Thoothukudi District on e-filing portal (<https://efiling.ecourts.gov.in>) developed by the Hon'ble e-Committee, Supreme Court of India will commence on and from 01.10.2021.

The Advocate/ Party-in-person shall create user account on the e-filing portal (<https://efiling.ecourts.gov.in>) and account creation process shall be verified by One Time Password (OTP) which will be sent to the Mobile Number and email address of the concerned Advocate/Party-in-person.

The detailed e-filing process and user manual prepared by the Hon'ble e-Committee, Supreme Court of India along with the steps required to be taken as per the practice prevailing is available in the website of Madras High Court. (<http://www.hcmadras.tn.nic.in>)

Advocate/Party-in-person can avail the helpline facility (Helpline No's: 9500294142, 9488356579) for assistance between 10.30 a.m to 3 p.m on all working days.

Advocate/Party-in-person should follow the 'Madras High Court e-filing Rules 2020' which was notified in the Official Gazette and the same is available in the website of Madras High Court. (<http://www.hcmadras.tn.nic.in>).

Advocates/ Party-in-Person are informed that as per in Rule 8.2 of the 'Madras High Court e-Filing Rules 2020', in all cases, unless exempted, the originals of the documents relied as evidence that are scanned and digitally signed by the Advocate or the litigant in person, as the case may be, presented at the time of e-filing should be filed in the Registry at the earliest point of time, preferably before the commencement of trial or hearing.

For the purpose of remitting Court fee, the Advocate/Party-in-person are instructed to avail the <https://pay.ecourts.gov.in/epay/>e-Stamping and facility through <http://www.shcilestamp.com> the for URLs: online payment.

Date:23/09/2021

Sd/- V.THANGAMARIAPPAN
PRINCIPAL DISTRICT JUDGE,
THOOTHUKUDI